

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 104 OF 2019 &
IA NOS. 454, 453 & 455 OF 2019**

Dated: 27th March, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

M/s. Swasti Power Engineering Ltd.

.... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Rahul Adlakha

Counsel for the Respondent(s) : Mr. Janmali M. for PTC

ORDER

IA No. 453 of 2019

(For exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 453 of 2019 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 27.05.2019.

IA No. 455 of 2019
(For exemption from filing original documents/certified copies/clear copies of dim/illegible copies)

In this application the appellant has prayed that filing of original documents/certified copies/clear copies of dim/illegible copies may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 455 of 2019 is allowed as sufficient cause has been made out. At present, production of original documents/certified copies/clear copies of dim/illegible copies is exempted. The application is disposed of.

APPEAL NO. 104 OF 2019 &
IA NO. 454 OF 2019

Issue notice in the main Appeal as well as in IA No. 454 of 2019 (Application for Stay) returnable on 10.04.2019. Dasti, in addition, is permitted.

The learned counsel Mr. Janmali M. appearing for the Respondent No.2/Caveator prays for some time to file reply to the IA No. 454 of 2019 (Application for Stay).

Submissions made by the learned counsel appearing for the Respondent No.2/Caveator, as stated supra, are placed on record.

One week's time is granted at the request of the learned counsel appearing for the Respondent No.2/Caveator to file reply i.e. on or before 09.04.2019 after duly serving copy to the other side.

List the matter on **10.04.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member